

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 154/2017

IN THE MATTER OF:

**Tama Investment & Finance Pvt. Ltd.
Vs
Registrar of Companies**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 252 (1)

Order delivered on 21.12.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPELANT

:- Mr. U. K. Chaudhary, Sr. Advocate
Mr. Manisha Chaudhary, Advocate
Mr. Gaurav Rana, Advocate
Ms. Anisha, Advocate
Mr. Vineet K Chaudhary, PCS

For the ROC, Delhi

:- Mr. Manish Raj, Company Prosecutor

For the IT Department

:- Ms. Lakshmi Gurung, Standing Counsel
Ms. Easha Kadian, Standing Counsel

ORDER

Learned Counsel for the petitioner has stated that some scheme concerning removal of disqualified Directors is in the offing. On that score, the request for adjournment has been made.

List on 25th January, 2018


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT,**


**DEEPA KRISHAN
MEMBER (TECHNICAL)**